

Court-II

In the Appellate Tribunal for Electricity, New Delhi
(Appellate Jurisdiction)

R.P. No. 4 of 2016 and IA No. 147 of 2016 in A.No.255 of 2013

Dated : 11th July, 2016

Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER
HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER

In the Matter of:

Delhi Transco Ltd.	... Appellant(s)
Versus	
Delhi Electricity Regulatory Commission	... Respondent(s)
Tata Power Delhi Distribution Ltd.	Review Petitioner

Counsel for the Appellant(s) : Mr. Vishal Anand and Mr. Rahul Kinra
for TPDDL, Review Petitioner

Counsel for the Respondent(s) : -

ORDER

The Review Petition, being **R.P. No. 4 of 2016 and IA No. 147 of 2016 in A.No.255 of 2013**, which is to be listed today as per the Learned Counsel for the Review Petitioner, the same has not been listed by the Registry.

The main ground as argued by the learned counsel today on behalf of the Review Petitioner, is that, this Tribunal has gone beyond the extent of the arguments and submissions of the parties, with the Tribunal, is not supposed to go. Further contention of the Review Petitioner is that this Tribunal decided something more which was not raised during arguments by the parties.

Registry is directed to list this Review Petition for hearing on **2nd Aug, 2016**.

(T. Munikrishnaiah)
Technical Member

(Justice Surendra Kumar)
Judicial Member

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